

ITEM NO.32

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.23160/2025

[Arising out of impugned final judgment and order dated 03-01-2025 in CRA No. 4084/2011 passed by the High Court of Judicature at Allahabad]

SUSHIL

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

IA No. 147086/2025 - CONDONATION OF DELAY IN FILING

IA No. 147087/2025 - EXEMPTION FROM FILING O.T.

Date : 27-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UJJAL BHUYAN

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) :

Mr. Avinash Kapoor, Adv.
Mr. Harshit Vashisht, Adv.
Mr. Shivdeep Kumar Tripathi, Adv.
Ms. Sonia Kapoor, Adv.
Mr. Dipayan Gupta, Adv.
Mr. Udit Narayan Sknakiya, Adv.
Mr. Guneswaran Pv, Adv.
Mr. Ashish Kumar Upadhyay, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submits that he is
indisposed. On his request, list in the next week.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)